

ITEM NO.12 +18

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

ITEM 12

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3437/2021

(Arising out of impugned final judgment and order dated 18-12-2020 in CRLA No. 1221/2018 passed by the High Court Of Judicature At Allahabad)

MISHRILAL @ SUGGAN

Petitioner(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

(IA No. 36877/2021 - EXEMPTION FROM FILING O.T.)

WITH

ITEM 18

SLP (CRIMINAL) Diary No(s). 39342/2022

(IA No.205446/2022-CONDONATION OF DELAY IN FILING and IA No.205447/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.205448/2022-EXEMPTION FROM FILING O.T.)

Date : 19-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. T. N. Singh, AOR
Mr. Vikas Kumar Singh, Adv.
Ms. Rajshree Singh, Adv.
Mr. Vikram Singh, Adv.
Mr. Sham Chand, Adv.

Mr. Sandeep Kumar Dwivedi, Adv.
Mr. Vishweshwar Mishra, Adv.
Mr. Raghvendra Upadhyay, Adv.
Ms. Purnima Jain, Adv.
Mr. Vinay Rai, Adv.
Kisalaya Shukla, Adv.
Mr. Rakesh Mishra, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AAG
Mr. Adarsh Upadhyay, AOR

Ms. Shreya Srivastava, Adv.
Mr. Ashish Madan, Adv.
Ms. Ananya Sahu, Adv.
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the court made the following
O R D E R

Learned counsel for the Respondent-State in
SLP (Cr1.) Diary No.39342 of 2022 prays for one week
time to file counter affidavit. Time as prayed for
is allowed.

Let both the matters be listed on 30.01.2023.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master